

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

IA 106 of 2020 in CP(IB) 21 of 2017 With
IA 107 of 2020
IA 108 of 2020
IA 267 of 2020

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.11.2020**

Name of the Company: New Tech Forge & Foundry Ltd
V/s
State Bank of India & Ors

Section: 10/60 IBC/IA For Review stay on order passed in IA 143 of 2019

ORDER

Learned Counsel for personal guarantor appeared.

Learned Counsel Mr. Hiren Trivedi appeared for liquidator.

Learned Counsel Mr. Monaal Davawala appeared for auction purchaser.

Learned Counsel for the personal guarantor submits that constitutional validity to invoke IBC against the personal guarantor is pending before the Hon'ble Supreme Court.

IA 267 of 2020 is filed for reviewing the order dated 18.12.2019 in IA No.143 of 2019. No one appeared for the State Tax Department today. Perusal of this application reveals that cause-title is not proper. WE direct the State Tax Department to file application in proper format then its maintainability shall be considered. In view of this **IA 267 of 2020** stands disposed-off.

Matter to appear for further consideration on 27.01.2021.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Dated this the 25th day of November, 2020


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**